

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 337**  
TO BE ANSWERED ON 19.07.2016

**Cruelty to Animals**

337. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that incidents of cruelty to animals used in police forces have been reported in the recent past;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of animals injured and died due to such incidents and other accidents during each of the last three years; and
- (d) the details of the steps taken by the Government to protect the animals deployed in police forces and prevent cruelty to such animals?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT,  
FOREST AND CLIMATE CHANGE**

**(SHRI ANIL MADHAV DAVE)**

(a) to (d) No record of incidents of cruelty to animals used in police forces is maintained as “*the training of animals for bona fide military or police purpose or the exhibition of any animals so trained*” is exempted under section 27 of the Prevention of Cruelty to Animals (PCA) Act, 1960.

However, an isolated instance of injury and death to a horse used by Uttarakhand police during riot control has been reported. The Government takes appropriate measures under the PCA Act, 1960 to provide shelter, rescue and rehabilitation assistance to various agencies through Animal Welfare Board of India (AWBI) in respect of all animals including those in the police and other security forces.

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